## CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

REVIEW APPLICATION NO.06/2003

ΙN

## ORIGINAL APPLICATION NO.424/2000.

sate of order

Union of India & Ors.

... Applicants.

Versus

Shri H.K.Verma & Ors.

... Respondent.

## : ORDER ON REVIEW APPLICATION BY CIRCULATION :

Review Application and the decision đt. 27.2.2003 rendered in O.A. No.424/2000 perused. applicant wants re-appreciation of evidence. The scope of Review Application is limited. As has been held by the Apex Court in the case of Ajit Kumar Rath Vs. State of Orissa % Ors. [2000 (1) ATJ 689], the power of Review is not absolute and is hedged in by the restrictions indicated in order 47 CPC. It was further held that the power can be exercised only on discovery of new and important matter or evidence which after the exercise of due diligence was not within the knowledge of the person concerned could not be produced by him at the time when the order was made. The power can also be exercised on account of some mistake or error apparent on the face of the record or for any other sufficient reason. Their Lordships clearly observed that a Review cannot be claimed or asked for

merely for a fresh hearing or argument or correction of an erroneous view taken earlier, that is to say, the power of review can be exercised only for correcting of patent error of law or fact which stares in the face without any elaborate argument being needed for establishing it.

- 2. From the Review Application, it is not borne out that there is error apparent on record in the order sought to be reviewed.
- 3. This Review Application, is therefore not entertainable and is dismissed.

(G. L. GUPTA)21 |4|0

VICE-CHAIRMAN

I agree -

6.

(A.P. NAGRATH) 4/2003

MEMBER(A)